IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.13578 OF 2026

RITESH PRAKASH ADATIYA **APPELLANT(S)**

VERSUS

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA **RESPONDENT(S)**

O R D E R

1. Learned Senior Counsel appearing for the appellant seeks permission to withdraw this appeal with liberty to raise all the contentions before the National Company Law Appellate Tribunal in the pending appeal.

2 Permission, as prayed for, is granted.

3. The appeal is, accordingly, dismissed as withdrawn with liberty as aforesaid.

.....CJI.
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(V. MOHANA)

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.10.30 15:36:13 IST
Reason:

NEW DELHI;
OCTOBER 29, 2026

ITEM NO.18 COURT NO.1 SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).13578/2026

RITESH PRAKASH ADATIYA Appellant(s)

VERSUS

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA Respondent(s)

IA No. 316231/2026 - EX-PARTE AD-INTERIM RELIEF, IA No. 317513/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 29-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Appellant(s) : Mr. Neeraj Kishan Kaul, Sr. Adv.
Ms. Bansal Charu Subhash- 4278, AOR

For Respondent(s) :Mrs. Madhavi Divan, Sr. Adv.
Mrs. Amrita Singh, Adv.
Mr. Sanket Khandelwal, Adv.
Ms. Aishani, Adv.
Mr. Prasang Sharma, Adv.
Ms. Amrita Singh- 2474, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed as withdrawn in terms of the signed order.

(ARJUN BISHT) (PREETHI DILEEP KUMAR)
ASTT. REGISTRAR-cum-PS DY. REGISTRAR
(signed order is placed on the file)